

**GOVERNMENT OF INDIA**  
**MINISTRY OF LABOUR AND EMPLOYMENT**  
**RAJYA SABHA**  
**QUESTION NO 21.04.2010**  
**ANSWERED ON**  
**UNSAFE MINES .**

2867

SHRI AMIR ALAM KHAN

Will the Minister of COALLABOUR AND EMPLOYMENT be pleased to state :-

- (a) whether it is a fact that a large number of mines in the country are not safe for the workers;
- (b) if so, the details thereof;
- (c) the number of disasters occurred mine-wise during each of the last three years alongwith the number of casualties;
- (d) the details of compensation paid to the kith and kin of victims, mine-wise; and
- (e) the steps taken by Government to adequately provide safety of mines and its workers in the country?

**ANSWER**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT

(SHRI HARISH RAWAT)

(a) to (d): No, Sir. Mine-wise lists of fatal accidents during the last three years for coal mines and Non-coal mines are given in Annexure I and II respectively. The mine-wise details of compensation paid to the kith and kin of victims, are not centrally maintained. The compensation is paid by the respective mine management based on the amount determined by the Compensation Commissioner under the Workmen's Compensation Act, 1923. Under this Act in case of death resulting from injury an amount equal to 50% of the monthly wages multiplied by relevant factor or an amount of Rs 80,000 whichever is more is payable as compensation and in case of permanent total disablement resulting from injury an amount equal to 60% of the monthly wages multiplied by the relevant factor or an amount of Rs 90,000 whichever is more is payable.